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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2023
IN
ORIGINAL APPLICATION NO.89/2021

IN THE MATTER OF:

Varun

... Applicant

Versus

Govt. of NCT of Delhi & Ors.

... Respondents

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FILED BY:

NEW DELHI
DATED: 03.09.2025


(JYOTI MENDIRATTA)
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EA No. 11/2023
IN

IN THE MATTER OF:

OA NO. 89/2021

VARUN

... PETITIONER

VERSUS

GOVT. OF NCT OF DELHI & ORS.

... RESPONDENT

Status Report by SDM (Karol Bagh), Dist. Central, GNCTD

Most Respectfully Showeth:

- 1). That, the Hon'ble National Green Tribunal has observed in its order dated 08.05.2025;

Point No. 7: Learned Counsel appearing for 04 hotels/guest houses whose details are disclosed in paragraph 8 on page no. 739 has referred to paragraph 9 of the order of the Tribunal dated 22.11.2024 and has submitted that though these 04 hotels/guest houses have complied with the conditions of the order dated 03.09.2024 within the extended period yet their borewells are not being de-sealed.

- 2). Delhi Jal Board sent a request for de-sealing of 08 Hotels/Guest Houses (Annexure-I), enclosing the request letters of Advocate Gaurav Kumar Bansal and Lodging House Owners Association (Regd.), the 04 borewells as given in the request of Advocate Sh. Gaurav Kumar Bansal were de-sealed on 22.05.2025, with the approval of District Magistrate (Central)/Authorized Officer. The details are as under:

- i. Dilip Vij (I.A. No. 594/2024), Hotel Volga International, DB Gupta Road.
- ii. Amarjeet Kaur (I.A. No. 595/2024), Hotel Jam International, Hari Mandir Lane.
- iii. Jeet Kaur Gandhi (I.A. No. 596/2024), Hotel VIP DX at Hari Mandir Marg.

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- iv. Asha Sharma (I.A. No. 597/2024), Hotel Kamal Palace DX, Hari Mandir Lane.

Submitted for the perusal of the Hon'ble National Green Tribunal.


03/09/2025
SDM (KAROL BAGH)



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| | | |
|-----------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------|
|  | <p>DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI EXECUTIVE ENGINEER(D)-53, ANDHA MUGHAL, PRATAP NAGAR, DELHI-110007.</p> |  |
|-----------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------|

No: DJB/EE(D)-053/2024-25/810

Dated: - 17/12/2024

DM (Central)
Daryaganj
New Delhi-110002

Jay Singh
21/12/2024

3246
21/12/24

Sub:- Request for de-sealing of borewells in compliance of order dated 22.11.2024 issued by Hon'ble NGT.

Sir,

It is to inform that Sh. Gaurav Kumar Bansal, Advocate vide letter dated 16.12.2024 has requested for de-sealing of borewells of Hotels/guest houses at S. No. 1 to 4 Further, Lodging House Owners Association (Reg.) has also requested for 'de-sealing of borewells of Hotels/guest houses at S. No. 5 to 8:-

1. Dilip Vij (IA No. 594/2024), Hotel Volga International, DB Gupta road
2. Amarjeet Kaur (IA No. 595/2024), Hotel Jam International, Hari Mandir lane.
3. Jeet Kaur Gandhi (IA No. 596/2024), Hotel VIP DX at Hari Mandir Marg.
4. Asha Sharma (IA No. 597/2024), Hotel Kamal Palace DX, Hari Mandir Lane.
5. Hotel Sahil Dx 8216/6, Arakashan Road Pahar Ganj, New Delhi -110055
6. Hotel Delhi Continental, 8218-19, Arakashan Road Pahar Ganj, New Delhi -110055
7. Hotel Hindustan International, 8220 A/6 Arakrshan Road, Pahar Ganj, New Delhi -110055
8. Hotel MEM International, 2154 Desh Bandhu Gupta Road, Pahar Ganj, New Delhi -110055.

It is submitted that the documents furnished by the hotels/guest houses have been examined and it is found that 7 units mentioned in S. No. 1 to 7 (except Hotel MEM International) fulfill all 3 eligibility criteria prior to 22.11.2024.



In view of the compliance **1215** direction dated 22.11.2024 issued by the Hon'ble NGT at S. No. 10 & 11, it is requested the necessary action for de-sealing of the borewells of these 7 units (except Hotel MEM International) may be done expeditiously.

5/C

Encl: Copies of

- i. Letter from Sh. Gaurav Kumar Bansal, Advocate.**
- ii. Letter from Lodging House Owners Association (Reg.).**
- iii. Copy of Hon'ble NGT order dt 22.11.2024**



(S.N Prasad)
EE(D)-053

Gaurav Kumar Bansal
ADVOCATE
SUPREME COURT OF INDIA
9811164777

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EMAIL :

e
@
.com

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4/C

To,
Executive Engineer (D) 053
Delhi Jal Board
Andha Mughal
New Delhi

EE (D)-53 D J B
Diary No.19
Date16/12/24
Pratap Nagar, Delhi-07

Subject: Request for Desealing of Borewells in Compliance with Order Dated 22/11/2024 by the Hon'ble National Green Tribunal in Execution Application No. 11 of 2023

Dear Sir/Madam,

As you are aware, the Hon'ble National Green Tribunal is adjudicating the issue regarding the extraction of groundwater by hotels in the Paharganj area of New Delhi.

It is respectfully submitted that this Hon'ble Tribunal, vide its order dated 03.09.2024 held that If any hotel/guest house deposits the environmental damage charges under protest, applies for permission, submits an undertaking to comply with all norms, and agrees to pay regular water charges, the concerned Authority shall defer the sealing of borewells against such hotels/guest houses until the next date of hearing.

My clients, as applicants, preferred the following Interlocutory Applications in Execution Application No. 11 of 2023:

1. Dalip Vij (IA No. 594/2024)
2. Amarjeet Kaur (IA No. 595/2024)
3. Jeet Kaur Gandhi (IA No. 596/2024)
4. Asha Sharma (IA No. 597/2024)

That the Hon'ble Tribunal, in its subsequent order dated 22/11/2024, took cognizance of these applications and specifically observed the following:

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16.12

"Shri Gaurav Bansal, learned Counsel for the Applicant in I.A. No. 594/2024 to 597/2024, has submitted that these applicants have complied with all the 3 conditions mentioned in the order dated 03/09/2024, yet they have been sealed by the District Magistrate.

Learned Counsel for the DJB and GNCTD submit that these cases will be duly looked into and needful will be done expeditiously.

It is respectfully submitted that my clients have complied with all formalities stipulated in the order dated 03/09/2024. This includes depositing the environmental damage charges of ₹1,00,000/- as directed by the Hon'ble Tribunal.

In light of the above, I kindly request you to take immediate steps to deseal the borewells, as per the clear directives of the Hon'ble NGT in its order dated 22/11/2024.

Your prompt attention to this matter would be greatly appreciated.

Thanking you,

Yours sincerely,


Gaurav Kumar Bansal

(Advocate for Applicants: Dalip Vij, Amarjeet Kaur, Jeet Kaur
Gandhi, and Asha Sharma)

Enclosures:

1. Copy of the Hon'ble NGT order dated 22/11/2024
2. Copy of I.A No. 594 of 2024 to 597 of 2024 filed in Execution Application No. 11 of 2023



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LODGING HOUSE OWNERS ASSOCIATION (REGD.)

CENTRAL DISTRICT

PATRON :
SOM RAJ SAREEN
9811489999

CHAIRMAN :
ARUN VIJ
9810181584

VICE CHAIRMAN
VIJAY NAGRATH
9810031620

PRESIDENT :
DALJEET CHADHA
9810042856

GENRAL SECRETARY
RAM ARYA
9810092500

SECRETARY
VINOD SAREEN
9810363999

**VICE PRESIDENT
AND TREASURER**
ANIL SHARMA
9811242545

VICE PRESIDENT
MAHESH KALRA
9810025779

ASHOK CHHATWAL
9810805588

RAJU DUA
9810212358

SONU BAWA
9958533313

DEVENDER UPPAL
9811233034

VINOD SABHARWAL
9811373391

To

The Chief Executive Officer - *Subinuer*

Delhi Jal Board

Address -

EE (D)-53 D J B
Diary No. 14
Date 27/11/24
Pratap Nagar, Delhi-07

Subject: De-sealing of borewells | EA 11 of 2023 in OA 89/2021: Varun vs GNCTD

Respected Sir/Ma'am

1. During the hearing of the EA 11 of 2023 in OA 89/2021 titled 'Varun vs GNCTD' before the Court 1 of Hon'ble National Green Tribunal, Principal Bench, New Delh on 22-11-2024, it was pointed out by our Counsel appearing for Lodging House Owners Association (Regd.) that some Lodging House have fulfilled all three conditions imposed by Order dated 03-09-2024 and 22-10-2024 passed in the matter, yet the borewells therein have been inadvertently sealed by the GNCTD/ DJB. Kindly find herein below the details of 4 such premises -

- a. Hotel Sahil DX 8216/6, Arakarshan Road Pahar Ganj, New Delhi 110055
- b. Hotel Delhi Continental, 8218-19, Arakarshan road Pahar Ganj, New Delhi 1100
- c. Hotel Hindustan International, 8220 A /6 Arakrshan Road, Pahar Ganj, New Del 110055
- d. Hotel MEM International, 2154 Desh Bandhu Gupta Road, Pahar Ganj, New Del 110055

2. These details are also mentioned on Page 739 of the Court file (Short Reply by Lodging House Owners Association (Regd.) dated 21-10-2024). The Short reply dated 21-10-2024 is also attached herewith.

3. A statement was made on behalf of DJB and GNCTD that in case there are premises which have fulfilled all three conditions imposed by Order dated 0 2024 and 22-10-2024, yet such borewells have been inadvertently sealed by GNCTD/ DJB, swift action be taken for de-sealing the borewell in the said pr

Accordingly, it is requested that the borewells in the aforesaid 4 premises be expeditiously de-sealed.

4. The order sheet of 22-11-2024 is also attached herewith for ready referen

Enclosures: Short reply dated 21-10-2024 and Order dated 22-11-2024

For Lodging House Owner Ass.



President/Secretary/Cashier